

RBI/2014-2015/537 DBR.AML.No.14746/14.01.001/2014-15

April 6, 2015

The Chairpersons/ CEOs of all Scheduled Commercial Banks/ Regional Rural Banks/ Local Area Banks / All India Financial Institutions

Dear Sir/ Madam,

Anti-Money Laundering (AML)/ Combating of Financing of Terrorism (CFT) -**Standards**

Please refer to our letter DBR.AML.No.6704/14.01.001/2014-15 dated November 5, 2014 on risks arising from the deficiencies in AML/CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML/CFT Compliance: on-going process' on February 27, 2015 (copy enclosed). The statement /document can be accessed from the following URL also:

http://www.fatf-gafi.org/documents/documents/fatf-compliance-february-2015.html and

http://www.fatf-gafi.org/documents/documents/public-statement-february-2015.html

- 3. All banks and financial institutions are accordingly advised to consider the information contained in the enclosed statement.
- 4. This, however, does not preclude Indian banks or financial institutions from legitimate trade and business transactions with the countries and jurisdictions mentioned in the statement.
- 5. Please advise your Principal Officer to acknowledge receipt of this circular letter.

Yours faithfully,

(Thomas Mathew) General Manager Encl: As above

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